

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
**(Through Hybrid Mode)**

**Item No.102**

**IA(I.B.C)/182 (CH)2024**  
**And**

**CP (IB) No. 164/Chd/Hry/2023**

**IN THE MATTER OF:**

**Kasturi Lai Gupta (Personal  
Guarantor of Gupta Exim (India) Pvt.  
Ltd)**

**..Petitioner**

**Under Section: 94(1) & 99 IBC 2016**

**Order delivered on 25.01.2024**

**CORAM:**

**DR. PSN PRASAD,  
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the RP : Ms. Niyati Kanojia, Advocate**  
**For the Personal Guarantor : Ms. Divya Sharma, Advocate**

**ORDER**

**IA(I.B.C)/182 (CH)2024**

Heard the submissions made by the counsel for the RP. This is an Application under Section 99 of IB Code by Resolution Professional along with the supporting affidavit, Annexure-II of which is the Resolution Professional Report. The report is taken on record. RP is directed to serve a copy of the

report on the Guarantor as well as creditor and the principle borrower within one week and file affidavit of service. Two weeks' time is granted for raising the objections, if any, to enable this Adjudicating Authority to consider the same and to pass an order in terms of Section 100. Let this matter be posted on 29.02.2024.

**CP (IB) No. 164/Chd/Hry/2023**

List on 29.02.2024.

**Sd/-  
(DR. PSN PRASAD)  
HON'BLE MEMBER (J)**

**Sd/-  
(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**